

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:585
ANSWERED ON:22.11.2000
INDUSTRIAL DISPUTES ACT, 1947
ANANDRAO ADSUL;CHANDRAKANT BHAURAO KHAIRE

Will the Minister of LABOUR be pleased to state:

- (a) whether suggestions have been received for keeping Hospitals, Charitable and educational institutes out of the purview of Industrial Disputes Act, 1947;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a), (b) & (c): Various amendments to the Industrial Disputes Act, 1947 are proposed, based on the requirements of the social partners and in consonance with economic reforms. The amendment proposals are processed at various stages before being approved by the competent authority. The details of the amendments can be made public only after they have been finally approved.